

Police Force were raiding almost every village in the district, picking up adivasis and torturing them with rifle butts and lathis.

'No Adivasi can be found in as many as 30 villages of Pathargama today', he asserted and charged the CRPF with acting on the orders of money lenders and big landholders."

समूचे प्रादिवासी इलाके में सेंट्रल रिजर्व पुलिस ठेके-दारों, जमीन मालिकों और सुदखोरों के हथकड़े बन कर प्रादिवासियों पर सितम के पहाड़ डाल रहे हैं। बिहार में रसक ही भसक हो रहे हैं। जो यहा से सरकार-सेन्ट्रल रिजर्व पुलिस प्रादिवासियों की रक्षा के लिए भेज रही है, वे ही पूजीपतियों के साथ मिलकर प्रादिवासियों को वहाँ से उखाड़ रहे हैं। इसी तरह की घटनाओं की गुंज बिहार के हजारों भाग, रांची, सिंहभूमि और पलामू में भी हो रही है। समूची प्रादिवासी प्रादादी में अघनीनम मचा हुआ है। यदि अविश्वम्भ भारत सरकार ने हस्तक्षेप नहीं किया, तो बिहार के तो टुकड़े टुकड़े हो गेही, राष्ट्रीय एकता भी खतरे में पड़ सकती है। और भारत मां का सतया हुआ सन्तान बगावत का मडा उठा लेगा।

MR. SPEAKER: You cannot go on adding.

Now you are making a new statement. You are making a totally different statement. Mr. Kacharalul Hemraj Jain.

(iii) A FILM ENTITLED 'GREAT GAMBLER'

श्री कचर लाल हेमराज जैन (बालाघाट) : अध्यक्ष महोदय, मैं आपकी अनुमति से नियम 377 के अधीन एक महत्वपूर्ण विषय पर सदन में पेश करना चाहता हूँ।

"वर्तमान में फिल्म उद्योग में बम्बई के एक फिल्म निर्माता द्वारा निर्मित फिल्म 'ग्रेट गैम्बलर' का निर्माण किया गया है जो कि निकट भविष्य में प्रकाशित होने जा रही है। इसकी स्वीकृति फिल्म सेन्सर बोर्ड द्वारा दे दी गई है। यह फिल्म केवल नाच से ही नहीं बल्कितः धमसील एवं भावी पीढ़ी को प्रभावित करने में परिपक्व है। इस के प्रचलन से पूर्व इसकी जांच संसदीय समिति नियुक्त कर, प्राबन्धक जांच करायी जाने के उपरान्त ही प्रदर्शित करने की स्वीकृति दी जाने। देश में वर्तमान में हो रही गुब्बा गर्मी, डाकाजनी, सामाजिक तत्व, महिलाओं की इज्जत की उड़-छाड़ को मद्दे नजर रखते हुए इसकी संशोधन से जांच करना अनिवार्य है ? मेरा भाव है अनुप्रास है कि देश के नवजवानों के प्राबन्ध को प्रचल में रखते हुए प्राबन्धक कार्यवाही कर के देश में स्वच्छ वातावरण बनाने में सहायक हों।

MR. SPEAKER: Prof. DMG Chakravarty. He is not here. Mr. Chandrappan.

(iv) WATER POLLUTION CAUSED BY BIRLA RAYON FACTORY, MAUOOR (KERALA) IN CHALTYAR RIVER.

SHRI C. K. CHANDRAPPAN (Cannanore): Sir, I wish to make the following statement under Rule 377 and request the Minister concerned to take immediate steps and make a statement in the House as soon as possible.

I The Birlas have a rayons factory at Mauoor in Calicut district of Kerala. Since its inception, this Birla firm remained in the mids of controversies and it led the Kerala Government last year to promulgate Ordinance taking over the management of this firm.

But, the Birlas could get a supreme court judgment in their favour and are still running the firm. It has also been reported that this Birla firm has expanded its productive capacity even when the Central Government had refused to sanction their expansion schemes. It was done in complete violation of the provisions of the Industrial Development Regulations Act. This is a very serious offence, but the Birlas could get away with that. I want the present Government to take serious note of this matter and take actions against the Birlas and make them behave.

In the last few weeks a serious situation has arisen around a large area in Mavoor where the said Birla factory is situated. In violation of all norms of industry and various agreements, the Birla firm is pumping out the polluted water with poisonous substances in to Challyar river. The public in Calicut and Malappuram districts protested against this. Tens of thousands of people in Calicut and Malappuram districts are the victims of this serious air and water pollution.

[Shri C. K. Chandrappan]

The entire fish in Chaliar River is dead and floating. The animals drinking water from the river are dying. The river which is source of drinking water to many a village in Kerala has turned into poisonous and thus poor people are deprived of water.

The newspapers of the State were unanimous in denouncing Birlas for this highhandedness. They pay no heed to the request made by the State Government authorities.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am surprised.

SHRI C. K. CHANDRAPPAN: That is why I am telling this House. This has created an explosive and serious situation in that part of Kerala. I, therefore, request the Government of India to do the following:—

- (1) Ask Birlas to close down the factory, as it was done in Goa in similar circumstances, until proper machineries are installed for preventing air and water pollution;
- (2) Birlas should be made to pay compensation to the people who became ill and who lost their animals and agriculture;
- (3) An enquiry should be ordered into the illegal expansion of the Mavoor Rayons Factory and if they are found to be guilty firm, penal actions should be taken against the Birlas.

Sir, a few words may be added, namely, "including the takeover of this Birla firm."

cluding the takeover of this Birla firm."

I hope that the Government will act quickly with a sense of urgency and seriousness.

12.30 hrs.

PONDICHERRY APPROPRIATION
(VOTE ON ACCOUNT) BILL, 1979

MR. SPEAKER: Now, the House will take up legislative business

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Mr. Speaker, Sir, the House has already discussed and voted Pondicherry Demands for 1978-79 and vote on Account for six months for 1979-80. The discussion was very lively here and much more time than specified was taken. So, the two Bills may be taken into consideration and passed. With your permission I beg to move:!

"That the Bill to provide for the withdrawal of certain sums from and out of the consolidated Fund of the Union territory of Pondicherry for the services of a part of the financial year 1979-80, be taken into consideration."

12.31 hrs.

[MR. DEPUTY SPEAKER in the Chair]

MR. DEPUTY SPEAKER: Motion moved:

"That the Bill to provide for the withdrawal of certain sums from and out of the consolidated Fund of the Union territory of Pondicherry for the services of a part of the financial year 1978-80, be taken into consideration."

†Moved with the recommendation of the President.